

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”**

CP (IB) No. 37/Chd/Pb/2017

Hero Steels Ltd.

...Petitioner/Operational Creditor

Vs.

Rolex Cycles Pvt. Ltd.

...Respondent/Corporate Debtor

Present: Mr. Nipan Bansal, Resolution Professional for the petitioner.
Mr. Ashish Bansal, Advocate for the intervener.
Mr. Vikas Rai Bery, CS for Statutory Auditor.
Mr. Yogesh Kumar, Advocate for the Canara Bank.

Applications of Ashwini Kumar Prabhakar, Director of the suspended Board of Directors as well as that of the Company Auditor Rajinder Kapoor have been filed and copies thereof given to Mr. Nipan Bansal, Resolution Professional present. The Resolution Professional states that he has issued necessary communication to both these persons for certain compliances. It seems that original of the record has still not been supplied to the Resolution Professional. It is directed that Mr. Prabhakar and Mr. Kapoor shall provide the entire original record to the Resolution Professional within three days i.e. by 05.11.2017 and file affidavit of compliance, failing which Ashwini Kumar Prabhakar shall appear in person.

List the matter on 13.11.2017.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 02, 2017

arora